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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

R.P.No. 22/95 IN O.A 860/93

Shri. T.B. Tolani .. Applicant  
Vs.

Union of India & Ors. .. Respondents

CORAM: Hon'ble Shri.M.R.Kolhatkar, Member (A)

ORDER ON R.P BY CIRCULATION  
(Per : Shri.M.R.Kolhatkar, M(A)

Dt. 15-2-95

In this R.P which is extremely rambling, the applicant appears to have raised the same arguments as in the Original Application. No error apparent on the face of the record or other sufficient cause has been shown in terms of Order 47, Rule 1 of C.P.C to warrant a review of our order in the O.A dated 09/12/1994. The R.P therefore is dismissed.

*M.R.Kolhatkar*  
(M.R.KOIHATKAR)  
MEMBER (A)

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